



2026:AHC:20220

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1924 of 2024

Hirday Narain And 4 Others

.....Petitioner(s)

Versus

State Of Up And 80 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alok Kumar Dwivedi, Jai Shanker Misra, Udai Bhanu Singh, Vijai Shanker Shukla
Counsel for Respondent(s)	:	Shashi Shankar Tripathi, Anil Kumar Tripathi, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

In Re :Civil Misc.Modification Application No.2 of 2024

2. As prayed, instant modification application is dismissed as withdrawn.

On writ petition

3. It is submitted by learned counsel for the petitioners that , inadvertently, the instant writ petition has been filed on behalf of the heirs and legal representatives of Sitaram, whereas another writ petition, being Writ B No.1821 of 2024 filed on their behalf, is pending consideration before this Court, wherein an interim order dated 08.08.2024 has been passed.

4. After due deliberations at length, learned counsel for the petitioners has prayed to dismiss the instant writ petition as withdrawn.

5. Learned counsel for the contesting respondent has no objection to the prayer as made by the learned counsel for the petitioners.

6. As such, instant writ petition is **dismissed as withdrawn.**

January 29, 2026

vkg

(Dinesh Pathak,J.)